

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 158/MP/2023

Subject : Petition under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 for recovery of deemed transmission charges from the date of deemed commercial operation being 31.3.2017 up to 15.4.2017 of 2x500 MVA, 400/220 kV Darbhanga Sub-station and Muzaffarpur-Darbhanga 400 kV D/C line with triple snowbird forming part of the "Eastern Region System Strengthening Scheme-VI".

Petitioner : Darbhanga-Motihari Transmission Company Limited (DMTCL)

Respondents : Bihar State Power Transmission Co. Ltd. and Ors.

Date of Hearing : **9.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Aakanksha Bhola, Advocate, DMTCL
Shri Neeraj Verma, DMTCL
Ms. Rohini Prasad, Advocate, BSPHCL
Shri Anup Kashyap, Advocate, BSPHCL

Record of Proceedings

Since the order in the matter, which was reserved on 6.12.2023, could not be issued prior to the Members of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing.

2. Learned counsel for both sides submitted that the parties have already made detailed submissions in the matter and have also filed their respective written submissions, which may be considered by the Commission. Learned counsel for the Respondent, BSPHCL, submitted that while the Petitioner has alleged the non-availability of BSPTCL's 220 kV downstream network, the Respondent, BSPTCL, has, in its reply, demonstrated that 220 kV DCSS transmission line under its scope was in fact ready on 31.3.2017 but the termination of power cable at GIS Darbhanga end, which was under the scope of DMTCL, was incomplete. Also, as per DMTCL's own e-mail dated 8.4.2017, the 400 kV Muzaffarpur- Darbhanga line with 400 kV GIS was charged only on 7.4.2017. In response, learned counsel for the Petitioner, DMTCL, submitted that all these averments of BSPTCL have already been addressed by the Petitioner in its rejoinder, which may be considered by the Commission.

3. Considering the submissions made by the learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

